LOK SABHA UNSTARRED QUESTION NO. 2878 TO BE ANSWERED ON 8 AUGUST, 2024

Facilities to Retail Outlets by OMCs

2878 Adv K. Francis George:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has increased the fee being recovered from retail outlets;

(b) if so, whether such an increase is justifiable in comparison to the facilities being extended to the outlets pre and post revision of the fee; and

(c) the details of investments made by OMCs in providing infrastructure in retail outlets pre and post revision of the fee?

ANSWER

पेट्रोलियमऔर प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a)to(c) Petrol and Diesel are sold at Retail Outlets (ROs) run by Oil Marketing Companies (OMCs) in both public and private sector. As of 01.07.2024, there were 90,639 ROs in the country of which about 90% belong to public sector companies and rest to the private sector companies.

Retail marketing of Petrol and Diesel is deregulated and decision regarding their prices, including license fee from RO Dealerships against use of moveable and immoveable assets provided by Public Sector OMCs at ROs are taken by respective companies themselves.

Public Sector OMCs have informed that the license fee is revised considering the increased cost of investment in basic infrastructure facilities to improve/provide value added services and maintenance of facilities at ROs. Public Sector OMCs revised the licence fee on 01.08.2017 which was subsequently revised again on 18.02.2019 due to change in tax rate.

Prior to revision in license fee, OMCs used to provide for limited facilities at ROs such as single tank, conventional dispensing units etc. Post revision of license fee, OMCs started making provision for automation at all ROs, Twin tanks, electronic dispensing units/multi product dispensers with digital displays, Submersible Turbine Pumps (STPs) etc.
